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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD



C.P. (I.B) No. 62 /9/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2018

Name of the Company: Pioneer Engineer
V/s.
Harita Projects Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	K. DVSHYANTHA KUMAR For Southern Insolvency Protectors LLP	PCS	Petitioner.	
2.	Vishal J. Dave / Nipun Singhvi	Adv.	Respondent	


ORDER

Learned PCS Mr. K Dvshtyantha Kumar i/b Southern LLP present for ~~present for~~ ^{deu} Operational Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Joint Memo filed by both sides seeking permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of February, 2018.